

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A. No. 544/2013

Date of decision: 11.11.2019

**Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

1. Bhairu Lal S/o Shri Kanaran, aged about 54 years, working as Sr.Khalasi under SSE (C&W) N.W.R., Jaipur R/o Plot No.B-11, Krishna Vihar Meenawala, Sirsi Road, Jaipur.
2. Arvind Kumar Kerwal S/o Bhairu Lal, aged about 24 years, R/o Plot No.B-11, Krishna Vihar Meenawala, Sirsi Road, Jaipur.
3. Prasadi Lal S/o Birdha Ram, aged about 56 years, working as Sr.Khalasi under Sr. Section Engineer, (C&W) N.W.Railway, Bandikui R/o Village Pichhupada Khurd, Post Badwali, District Dausa.
4. Dinesh Kumar Saini S/o Prasad Lal, aged about 30 years, R/o Village Pichhupada Khurd, Post Badwali, District Dausa.
5. Babu Lal Mahawar S/o Kalu Ram Mahawar, aged about 57 years, working as Sr.Khalasi under Sr. Section Engineer, (C&W) N.W.Railway, Jaipur R/o Raj Bazar, Near Chouth Mata Mandir, Ward No.14, Tehsil Baswa, District Dausa.
6. Jitendra Mahawar S/o Babu Lal Mahawar, aged about 31 years, R/o Raj Bazar, Near Chouth Mata Mandir, Ward No.14, Tehsil Baswa, District Dausa.

...Applicants.

(By Advocate: Shri S.K.Bhargava)

Versus

(2)

1. Union of India through General Manager, North Western Railway, Jawahar Circle, Jagatpura, Jaipur.
2. Divisional Railway Manager, North Western Railway, Power House Road, Jaipur.

...Respondents.

(By Advocate: Shri R.G.Khinchi)

ORDER (ORAL)

Per: Suresh Kumar Monga, Member (J):

At the very outset, Shri S.K.Bhargava, learned counsel for the applicants submitted that after re-visitaton of Liberalised Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) by the Railways in terms of the directions issued by the Hon'ble Supreme Court, the respondents have now filed an additional affidavit dated 24.09.2019 in an identical case i.e. MA No. 627/2018 in OA No. 132/2016 stating therein that if any individual representations are received, the Railway shall examine and dispose of the same based on the factual matrix of each case as they are under obligation to consider those representations of the employees pertaining to the cycles pending prior to 27.10.2017. A copy of the said additional affidavit as produced by Shri Bhargava before this Tribunal is ordered to be taken on record.

2. Learned counsel for the applicant submitted that the applicants shall move their respective representations and they will be satisfied, if a direction is issued to the respondents to consider the same in terms of their undertaking given in the

(3)

affidavit filed in MA No.627/2018 in OA No.132/2016 and a reasoned and speaking order is passed within a timeframe.

3. Keeping in view the aforesaid prayer made by learned counsel for the applicants, the Original Application is disposed of with the observation that if the applicants file their respective representations within a period of one month from today, the same shall be considered by the respondents in terms of their undertaking given in the aforesaid affidavit dated 24.09.2019 filed in MA No.627/2018 in OA No.132/2016 and a reasoned and speaking order shall be passed within a period of two months thereafter. Before taking such a decision, the applicants shall also be afforded an opportunity of hearing.

4. Ordered accordingly. However, there shall be no order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/